



2026:AHC:62838

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 8960 of 2026

Suraj Kumar Tiwari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Nilesh Kumar Dubey, Shashi Shekhar
Maurya, Shivam Dubey
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Mr. Shashi Shekhar Maurya, learned counsel for the applicant, Mr. J.P. Singh, learned A.G.A. for the State-respondents and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant , Suraj Kumar Tiwari, with a prayer to release him on bail in Case Crime No. 36 of 2026, under Sections 319(2), 318(4), 336(3), 340(2) B.N.S. and Section 66D Information Technology Act, registered at Police Station Chiluat, District Gorakhpur, during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case. It is further contended that co-accused Saloni Yadav has already been granted bail by co-ordinate bench of this Court vide order dated 19.3.2026 passed in Criminal Misc. Bail Application No. 8327 of 2026. It is further submitted that the role of the applicant is not distinguishable to the role of co-accused Saloni Yadav. As per the first information report some incriminating electronic gazettes are said to have been recovered and it is alleged that the applicant and other co-accused persons were involved in cyber fraud, however, there is no monetary transaction. It is further submitted that general role has been assigned to the applicant and ten accused persons have been named in the first information report and no transaction of money has taken place in the alleged offence. The

applicant, who is languishing in jail since 23.1.2026, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant.

5. Co-accused Saloni Yadav has already been granted bail by co-ordinate bench of this Court, the role of the applicant is not distinguishable to the role of co-accused Saloni Yadav. General role has been assigned to the applicant and ten accused persons have been named in the first information report and no transaction of money has taken place in the alleged offence. The applicant is languishing in jail since 23.1.2026.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. In the event of arrest of the applicant-**Suraj Kumar Tiwari** involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses

are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 24, 2026

Kumar Manish